

**DIVISION BENCH**

**ITEM NO.110**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**IA NO.162/2024 IN CP (IB) No.113/ALD/2017**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 1<sup>st</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>PUNJAB NATIONAL BANK V/S PARERHAT GAS INDUSTRIES LTD</b>
<b>UNDER SECTION</b>	<b>7 IBC (IN LIQUIDATION)</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Ankit Saran alongwith *: For the Applicant/ PNB*  
Sh. Sahil Srivastava, Advs.

Sh. Aishwarya Bhatiya alongwith *: For the Res./ Liquidator*  
Sh. Vipin Garg & Sh. Abhishek Aggarwal, Advs.

**ORDER**

**IA NO.162/2024**

- 1.** Ld. Counsel representing the Applicant states that UPVAT as well as the Electricity Department/ Dakshinanchal Vidyut Vitran Nigam Ltd. got to be impleaded in the array of respondents in the present application. The same could not be inadvertently done by the applicant, and therefore seeks another opportunity to do the needful within a period of one week.
- 2.** The Liquidator was already issued a notice to this application. The Ld. Counsel representing the Liquidator seeks and is granted two weeks time to file reply to the present application with advance copy to be supplied to the other side.
- 3.** The matter is adjourned for further hearing on 12<sup>th</sup> August, 2024.

**-Sd-**

**(Ashish Verma)  
Member (Technical)**

**1<sup>st</sup> July, 2024**

*Avaneesh Kumar Singh  
(Stenographer)*

**-Sd-**

**(Praveen Gupta)  
Member (Judicial)**